

[Shri Vasudevan Nair] *

[Need to expedite the construction of the Idikki Project. (25)].

"That the demand for grant on account under the head Public Works be reduced by Rs. 100."

[Need to expedite the anti-sea erosion works (26)].

Mr. Deputy-Speaker: The cut motions are also before the House. Now we will take up non-official business. This debate will continue afterwards.

14.30 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTY-NINTH REPORT

Shri Muthiah (Tirunelveli): I beg to move:

"That this House agrees with the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th March, 1965."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th March, 1965."

The motion was adopted.

Mr. Deputy-Speaker: Bills to be introduced.

Shri Sivamurthi Swamy—not here.

14.30½ hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 15 and 16)

Shri Sezhiyan (Perambalur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

Shri Sezhiyan: I introduce the Bill

14.31 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 120)

Shri S. M. Banerjee (Kanpur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri S. M. Banerjee: I introduce the Bill.

14.31½ hrs.

CONSTITUTION (AMENDMENT) BILL—contd.

(Amendment of article 75 by Shri Yashpal Singh)

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the following motion moved by Shri Yashpal Singh on the 5th March, 1965:

"That the Bill further to amend the Constitution of India be taken into consideration."

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